

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).12563-12566/2022

(Arising out of impugned final judgment and order dated 13-07-2022 in CRLMC No.8523/2019, CRLMC No.8525/2019, CRLMC No.8536/2019 and CRLMC No.8537/2019 passed by the High Court of Kerala at Ernakulam)

X

Petitioner(s)

VERSUS

RAJESH KUMAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. IA No.187420/2022-EXEMPTION FROM FILING O.T.)

Date : 17-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Junais P., Adv.
Mr. Prasanth K., Adv.
For M/S. Lead Counsel, AOR

For Respondent(s) Mr. Bijo Mathew Joy, AOR
Mr. Manu Krishnan G, Adv.
Mr. Dinny Thomas, Adv.

Mr. Harshad V.Hameed, Adv.
Mr. Dileep Poolakkot, Adv.
Mr. Ashly Harshad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for respondent No.1 seeking an adjournment of two weeks to file counter affidavit, let these matters be listed after two weeks.

The respondent - State may also file its counter affidavit, meanwhile.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)

